

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 5352 OF 2002

M/S. KLASSIC CONSTRUCTION (PVT.) LTD.

Appellant (s)

VERSUS

M/S. ARMY WELFARE HOUSING ORGANISATION

Respondent(s)

(Office report with award of arbitration in C.A. No.5352/2002)
with I.A. No.4 (Application under Section 17 of the Indian Arbitration Act, 1940)

Date: 07/03/2008 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P.P. NAOLEKAR
HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Appellant(s) Mr. P.N. Kumar, Adv.
Mr. Rishi Kesh, Adv.

For Respondent(s) Mr. Arvind Kumar Tewari, Adv.

UPON hearing counsel the Court made the following
ORDER

I.A. No.4 stands disposed of in terms of the signed order.

(K.K. Chawla)
Court Master

(Neeru Bala Vij)
Court Master

[Signed order is placed on the file]
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NO.4

IN

CIVIL APPEAL NO.5352 OF 2002

M/S. KLASSIC CONSTRUCTION (PVT.) LTD.

Appellant(s)

VERSUS

M/S. ARMY WELFARE HOUSING ORGANISATION
Respondent(s)

ORDER

A joint application has been filed under Section 17 of the
Indian Arbitration Act, 1940 whereby both parties have accepted the
arbitration award made on 30.8.2007. The arbitration award dated

30.8.2007 is made rule of the Court in terms of Section 17 of the
Indian Arbitration Act, 1940. I.A. No.4 stands disposed of
accordingly.

.....J.
(P.P. Naolekar)

.....J.
(Lokeshwar Singh Panta)

New Delhi;
March 07, 2008.